IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE FOURTEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 166 OF 2024

Between:

Ms. Paturi Savitri, W/o. Poornanda Sastry, aged about 76 years Occ. Housewife, R/o. Flat No 202, Kranti Ceon Apartments Jayabheri Pine Valley Colony, Beside Care Hospital Gachibowli, Hyderabad-500032

...Applicant

AND

INDIA LAW LLP, Rep. By its Managing Partner Head office: Apeejay Chambers, Ground Floor, Wallace Street, Fort, Mumbai-01

Branch Office: Authorized Representative door no.302, Swapnalok Complex, Patny center SD Road Secunderabad, Hyderabad-500003

...Respondent

Arbitration Application filed under Section 11(5) & (6) of the Arbitration and Conciliation Act, 1996 R/w. Scheme for appointment of Arbitrator, 1996 praying that this Court may be pleased to refer the dispute to the Sole Arbitrator to adjudicate the Claims and disputes between the Applicant and the Respondent pursuant to the Rental Agreement dated 05/09/2019.

Counsel for the Applicant : Sri R.S. Sravan Kumar

Counsel for the Respondent: Sri Yogesh Kumar Herur

The Court made the following: ORDER

Heard Mr. R.S. Sravan Kumar, learned counsel for the applicant and Mr. H. Yogesh Kumar, learned counsel for the respondent.

The rental agreement dated 05.09.2019 entered into between the applicant/land owner and the respondent/tenant contains an arbitration clause 19,

which has been invoked by the applicant for appointment of an independent arbitrator.

The dispute between the parties has a chequered history which need not be gone into in detail except that the respondent has filed an injunction suit in O.S.No.591 of 2020 in respect of the subject property in which the applicant appeared and sought to file a Section 8 application, but the original suit was withdrawn on 29.08.2023. Thereafter, the present application has been filed.

On the previous date, the matter was adjourned to enable the learned counsel for the parties to seek instructions as to whether they are willing to come to an amicable settlement of the dispute. Today, the learned counsel for the respondent upon instructions submits that the respondent is agreeable for appointment of a retired High Court Judge as an independent arbitrator by this Court. He submits that all issues of law and fact may be raised before the learned arbitrator.

Learned counsel for the applicant therefore submits that this Court may appoint an independent arbitrator to adjudicate the dispute between the parties.

In view of the above said facts and circumstances and that the parties have agreed for appointment of an independent arbitrator by this Court in the instant proceedings, I hereby propose to appoint Sri Justice Challa Kodanda Ram, a former Judge of this Court (resident of Plot No.68, Road No.71, Phase III, Jubilee Hills, Hyderabad-34; Mobile No.8331010695), as an independent arbitrator to adjudicate the dispute between the parties. The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

The matter be listed after two weeks with the response, if any, of the proposed Arbitrator.

SD/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Sri Justice Challa Kodanda Ram, a former Judge of this Court (resident of Plot No.68, Road No.71, Phase III, Jubilee Hills, Hyderabad-34; Mobile No.8331010695)
2. The Section Officer, O.S. Section, High Court for the State of Telangana at Hyderabad.
3. One CC to Sri R.S. Sravan Kumar, Advocate [OPUC]
4. One CC to Sri Yogesh Kumar Heroor, Advocate [OPUC]
5. Two CD Copies

VH

HIGH COURT

DATED: 14/08/2025

ORDER

ARBAPPL.No.166 of 2024



DIRECTION

20/8/25